

bers of the Joint Committee wanted postponement of consideration of the Bill at the instance of Shri JRD Tata or others.

**THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE) :** Government is very anxious to pass this Bill quickly in this session. There is no intention of postponing it to the next session. As Shri Darbara Singh has rightly stated, probably this is going to be the first legislative measure to be passed after the passing of the 24th and 25th Constitution Amendment Bill and I have no doubt that the interests who are interested in seeing that this enactment is set aside are bound to go to courts. So, all the provisions need to be examined thoroughly to make them fool-proof and immune from legal attack. That is why some more time is required.

**SHRI INDRAJIT GUPTA :** When it is going to be presented only at the end of the month, I do not know how it is going to be passed in this session.

**MR SPEAKER :** The question is : "That this House do extend upto the 21st August, 1972 the time appointed for the presentation of the report of the Joint Committee on the Bill to provide for the acquisition and transfer of shares of Indian Insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interest of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto."

*The motion was adopted.*

13.19 hrs

**RE : QUESTION OF PRIVILEGE**

**MR. SPEAKER :** Shri Ajit Kumar Saha to make a short statement.

[SHR S.M. BANERJEE]

**SHRI ATAL BIHARI VAJPAYEE (Gwalior) :** We may take it up after lunch.

**MR SPEAKER :** Generally we finish all formal business before lunch.

**SHRI S.M. BANERJEE (Kanpur) :** Since the prices have gone up so high, there should be no lunch.

**SHRI AJIT KUMAR SAHA :** Under rule 223 of the Rules of Procedure—....

**MR. SPEAKER :** He may mention it very briefly and lay a statement on the Table.

**SHRI JAGANNATHRAO JOSHI (Shajapur) :** Why not take it up after lunch ?

**SHRI DINEN BHATTACHARYYA :** It is a question of privilege.

**MR. SPEAKER :** We discussed it this morning. The hon. Member was travelling in Asansol. Some people—I do not know whether real policemen or some people impersonating them—misbehaved with them. He has brought this matter to my notice. I am sending it to the Minister for a report. Then I will allow the hon. Member to mention it in the House.

**SHRI DINEN BHATTACHARYYA :** He was coming to attend a parliamentary committee meeting when this happened! So, it is a question privilege.

**MR SPEAKER :** I will send it to the Minister and get a report. Then I will call him to make a statement.

2013.hrs

**COKING COAL MINES (NATIONALISATION) BILL\***

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) :** I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners of the coking coal mines specified in the First Schedule, and the right, title and interest of the owners of such coke even plants as

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are in or about the said coking coal mines with a view to re-organising and reconstructing such mines and plants for the purpose of protecting conserving and promoting scientific development of the resources of coking coal needed to meet the growing requirements of the iron and steel industry and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners of the coking coal mines specified in the First Schedule, and the right, title and interest of the owners of such coke oven plants as are in or about the said coking coal mines with a view to re-organising and reconstructing such mines and plants for the purpose of protecting, conserving and promoting scientific development of the resources of coking coal needed to meet the growing requirements of the iron and steel industry and for matters connected therewith or incidental thereto."

*The motion was adopted.*

†SHRI SHAHNAWAZ KHAN : I introduce the Bill.  
13.22 hrs

STATEMENT OF INCIDENT IN  
WILLINGDON HOSPITAL ON 16TH  
MAY, 1972 RELATING TO A MEM-  
BER OF LOK SABHA

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKER DIKSHIT) : The House will recall that there was discussion on the 16th May, 1972 in regard to the unfortunate incident that had occurred in the Willingdon Hospital that day, in which an Hon'ble Member of the house was alleged to have been assaulted by some employees of the Hospital. I had informed the House that the matter was being remitted to the District Magistrate Delhi, for conducting an inquiry with a view to ascertaining all the facts and

determining the precise responsibility for the incident.

The District Magistrate had, accordingly, commenced his inquiry. He issued a public notice which was published in all the leading newspapers of Delhi, requesting that any person having personal knowledge of the incident may contact him so that the District Magistrate could record his statement. Three members of the public responded to the District Magistrate's public notice. The hospital authorities furnished a list of 30 persons likely to have personal knowledge of the incident. The District Magistrate also undertook an inspection of the premises where the incident had taken place.

Meanwhile I received a letter from the members of the Action Committee, Willingdon Hospital Employees' Association starting that the members of the Action Committee regretted this end and unfortunate incident which took place on the 16th May. They also stated that no useful purpose would be served by the District Magistrate proceeding with his inquiry and added that they would abide by my decision in the matter. I also received a copy of the letter the Honourable Member of this House Shri C.P. Shailani wrote to the Hon'ble Speaker. The Hon'ble Member stated that he had deeply pondered over all aspects of the matter and had been feeling unhappy over the incident. He expressed his satisfaction over the fact that certain employees of the Willingdon Hospital had expressed their sincere regrets for what had happened. He had requested the Hon'ble Speaker that he may advise the Government of India that no further action may be taken in the matter and that the inquiry by the District Magistrate may be dropped. In view of these developments I would request your permission, Sir, to announce that in deference to the wishes of the Hon'ble Member as well as of the employees of the Willingdon Hospital it has been decided that the District Magistrate, Delhi, need not proceed with his inquiry. I fully trust that he employees

†Introduced with the recommendation of the President